

THE ORISSA GAZETTE

PUBLISHED BY AUTHORITY

No. 6

CUTTACK, FRIDAY, FEBRUARY 9, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA NOTIFICATION

The 2nd February 1945.

No. 1-S.—The Court, in the exercise of the power vested in it by section 15 of Act XII of 1887, is pleased to make and declare, so far as Holi (Dol-Jatra) or Dolo Purnima festival is concerned, the following amendment to the list of days to be observed in the year 1945 as closed holidays in the subordinate civil courts in Orissa published under notification No. 37-S. published at pages 381-82, Part IV, *Orissa Gazette*, dated the 8th December 1944 :—

| | | | |
|--|------------------------|------------------------|---|
| Holi (Dol- Jatra) or Dolo Purnima. | March 26th to 29th. | Monday to Thursday. | In the ex-Madras area only two days to be fixed by the District Judge. At Jaipur and Bhadrak the Holi holidays will be observed for three days from February 26th to 28th. |
|--|------------------------|------------------------|---|

By order of the High Court
A. SALISBURY
Registrar

HOME DEPARTMENT NOTIFICATION

The 2nd February 1945

No. 323-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 13th January 1945

No. 5-DC(1)/45—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

After sub-rule (3) of rule 98 of the said Rules, the following sub-rule shall be inserted, namely:—

“(4) If any person contravenes any order made under sub-rule (2) he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.”

C. MACI. G. OGILVIE
Secretary to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 31st January 1945

No. 2211-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 21st June 1944

No. T.C. (7) 4/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and in supersession of the Textile Commissioner's Notification No. T.C. (7) 3/44, dated the 24th May 1944, I hereby authorise, with the sanction of the Central Government, each of the officers specified in column 1 of the table below to discharge on my behalf

within the Province specified against him in column 2 of that table, the function of issuing directions to any dealer under sub-clauses (d) and (e) of clause 19 of the said Order.

Table

| 1 | 2 |
|--|------------------|
| 1. Provincial Textile Controller, Bombay .. | Bombay. |
| 2. Provincial Textile Commissioner, Madras .. | Madras. |
| 3. Under-Secretary to the Government, Political Department, Lahore. | Punjab. |
| 4. Director of Civil Supplies, Sind .. | Sind. |
| 5. Deputy Secretary to the Government, Civil Supplies Department, Lucknow. | United Provinces |
| 6. Cloth Controller, Bihar .. | Bihar. |

Bombay, 11th December 1944

No. T.C.(7)9/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Notification of the Textile Commissioner No. T.C.(7)4/44, dated the 21st June 1944, namely:—

In the table below the said Notification after entry 9 the following entries shall be added, namely:—

| | |
|--|---------|
| 10. Additional Secretary to the Government of Assam, L. S.-G. (Industries) Department, Shillong. | } Assam |
|--|---------|

| | |
|--|-------------|
| 11. Secretary to Government, Food Department, Peshawar. | N. W. F. P. |
|--|-------------|

| | |
|--|----------|
| 12. Deputy Secretary to Govern- ment, Department of Supply and Transport, Cuttack. | } Orissa |
|--|----------|

| | |
|----------------------------|---------------|
| 13. Yarn Commissioner | Ajmer-Merwara |
| 14. Assistant Commissioner | Coorg |
| 15. Deputy Commissioner | Delhi |

Bombay, 11th December 1944

No. T.C.(8)3/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C.(8)44, dated the 24th July 1944, namely:—

In the said Notification, for the words, brackets, letters and figures “sub-clause (c) of clause 19” the words, brackets, letters and figures “sub-clauses (a), (b) and (c) of clause 19” shall be substituted.

Bombay, 11th December 1944

No. T.C.(8)4/44—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1943, and with the sanction of the Central Government, I hereby direct that the following amendment shall be made in the Textile Commissioner's Notification No. T.C.(8)1/44, dated the 29th September 1944, namely:—

In the said Notification, for the words, brackets, letters and figures “sub-clause (c) of clause 19” the words, brackets, letters and figures “sub-clauses (a), (b) and (c) of clause 19” shall be substituted.

New Delhi, 16th December 1944

No. T.C.(4)12/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Notification of the Textile Commissioner No. T.C.(4)4/44, dated the 25th May 1944, namely:—

In the Schedule to the said Notification,

(1) after item 19, under "M/s. Jiyajee-rao Cotton Mills Ltd., Tex-mark No. 313", the following items shall be inserted under columns 1 to 8 thereof, namely:—

| | | | | | |
|------|----------|---------------|-----|----|------|
| " 20 | Tapestry | Rakshabandhan | 47½ | 20 | .. " |
| 21 | " | Maharani | 50 | 20 | " |

(2) after item 13, under "M/s. Abdul Samad Haji Lal Muhammed Weaving Factory, Tex-mark No. 201", the following items shall be inserted under columns 1 to 8 thereof, namely:—

| | | | | | | |
|------|----------|------|------|----|----|------|
| " 14 | Tapestry | 7024 | Flag | 46 | 40 | .. " |
| 15 | " | 7025 | Flag | 46 | 40 | " |

Bombay, 18th December 1944

No. PXC19-18(27)—In pursuance of sub-clause (b) of clause 3 of the Cotton Textiles Sizing and Filling Control Order, 1942, I hereby authorise Mr. T. P. Barat, Controller of Raw Materials and Stores, to exercise the powers of the Textile Commissioner under the said sub-clause.

Bombay, 18th December 1944

No. PXC19-18(33)—In pursuance of clause 2 of the Hydrosulphite of Soda Control Order, 1943, I hereby authorise Mr. T. P. Barat, Controller of Raw Materials and Stores, to perform all the functions of the Textile Commissioner under the said Order.

Bombay, 18th December 1944

No. PXC19-18(34)—In pursuance of clause 2 of the Zinc Chloride Control Order, 1943, I hereby authorise Mr. T. P. Barat, Controller of Raw Materials and Stores, to perform all the functions of the Textile Commissioner under the said Order.

Bombay, 18th December 1944

No. PXC19-18(38)—In pursuance of clause 2 of the Cotton Cloth Movements Control Order, 1943, I hereby authorise Mr. T. P. Barat, Controller of Raw Materials and Stores to perform all the functions of the Textile Commissioner, under the said Order.

Bombay, 18th December 1944

No. PXC19-18(57)—In pursuance of clause 3 of the Textile Industry (Miscellaneous Articles) Control Order, 1943, I hereby authorise Mr. T. P. Barat, Controller of Raw Materials and Stores to perform all the functions of the Controller under the said Order.

Bombay, 18th December 1944

No. PXC19-18 (59)—I hereby direct that in each of the following notifications, namely, Textile Commissioner's Notifications:—

- (1) No. PXC19-11 (25), dated the 18th February 1944;
- (2) No. PXC19-18 (10), dated the 21st August 1943;
- (3) No. PXC19-11(27), dated the 12th June 1944;
- (4) No. PXC19-18 (14), dated the 23rd July 1943;

for the words and letters 'Mr. S. D. Chard, the words and letters 'Mr. T. P. Barat' shall be substituted.

M. K. VELLODI

Textile Commissioner

The 31st January 1945

No. 2213-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 16th December 1944

No. 1/2(66)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, dated the 22nd July 1944, as subsequently amended, namely:—

In Part I of the table of prices annexed to the said notification, under the heading "Miscellaneous", the entry relating to Phillip's Milk of Magnesia Skin Cream shall be omitted.

Bombay, 16th December 1944

No. 1/2(147)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which any dealer may charge for any book, magazine, pamphlet or periodical or

other publication, not being a newspaper, shall be as follows:—

A.—In the case of any Indian publication, the publisher's price:

Provided that where the dealer's place of business is more than 50 miles from any place where the publisher has a place of business or a sales agent or a local representative, the dealer may in addition to the publisher's price, charge a sum just sufficient to cover freight from the nearest of such places and not exceeding 6½ per cent of the publisher's price, and if he does so, shall show the additional charge separately in the cash memorandum:

Provided further that the above proviso shall not apply to the publications of Messrs. Williams Collins Sons and Company Ltd., Bombay.

B.—In the case of any United Kingdom publication, the publisher's price converted to Indian currency—

(i) at the rate of 13 annas to the shilling, if it is a work of fiction published in the colonial edition;

(ii) at the rate of Re. 1 to the shilling, if it is any other type of book; and

(iii) at the rate of Rs. 1-4-0 to the shilling, if it is any other type of publication.

C.—In the case of any American publication, the publisher's price converted to Indian currency—

(i) at the rate of Rs. 5 to the dollar, if it is a book; and

(ii) at the rate of Rs. 6 to the dollar, if it is any other type of publication:

Provided that in the case of any United Kingdom or American publication, where the dealer's place of business is a hill station specified in schedule II to this Department Notification No. F.22(101)-AP/44, dated the 10th June 1944, the dealer may charge 5 per cent more than the publisher's price converted into Indian currency at the rate given above.

Bombay, 16th December 1944

No. 1/2(149)/44-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of 'Statesman' cigarettes in tins of 50, manufactured by Messrs. Maple Tobacco Co. (India), Ltd.: Provided that where cigarettes are subject to any local or provincial taxation the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax.

| Brand. | Wholesale price per 1,000 cigarettes. | | | Retail price per tin of 50 cigarettes | | |
|----------------------------|---------------------------------------|----|----|---------------------------------------|----|----|
| | Rs. | a. | p. | Rs. | a. | p. |
| Statesman (in tins of 50.) | 22 | 11 | 0 | 1 | 6 | 0 |

R. H. PARKER

Joint Secy. to the Govt. of India

Bombay, 16th December 1944

No. 1/2(148)/44-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), and in supersession of the Notifications of the Government of India in the Department of Industries and Civil Supplies No. 1/2(2)/44-CG(CS), dated the 31st December 1943 and No. 1/2(12)/44-CG(CS), dated the 14th February 1944, I hereby direct as follows:—

1. Every publisher in India shall mark on each copy of any book, pamphlet, magazine, periodical or other publication, not being a newspaper, published by him the retail selling price thereof expressed in Indian currency, or if the copy is not intended for sale, the word "Gratis".

2. Every dealer shall mark the retail sale price expressed in Indian currency on each copy of any book, pamphlet, magazine, periodical or other publication, not being a newspaper, kept by him for sale which has not been marked by the publisher with the sale price or which has been marked by the publisher with the sale price expressed in a foreign currency.

3. The markings prescribed above shall be made—

(a) on the book itself and not on the dust-cover thereof;

(b) in print or by rubber stamp:

Provided that a dealer may make the markings by manuscript in ink.

4. No publisher shall alter, efface or destroy the markings made by him on any publication except for the purpose of marking a revised price sanctioned by the Controller-General of Civil Supplies.

5. No dealer shall alter, efface or destroy any markings made by him or by the publisher on any publication kept by him for sale.

6. Nothing in the above directions shall apply to publications intended to be sold second-hand.

R. H. PARKER

Contrl.-Genl. of Civil Supplies

Bombay, 11th December 1944

No. 1/2 (172)/44-CG(CS)—In exercise of the powers conferred by section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), I hereby direct that the following amendment shall be made in

Bombay, 23rd December 1944

No. 1/2 (156)/44-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943

the Government of India, Department of Industries and Civil Supplies, Notification No. 1/2 (112)/44-CG(CS), dated the 22nd September 1944, namely:—

In sub-clause (2) of clause (b) after the words "the District Magistrate of the District" the words "or the Deputy Commissioner of Civil Supplies (Enforcement) in the case of Madras City" shall be inserted.

C. C. DESAI

Contrl.-Genl. of Civil Supplies

(Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum wholesale and retail prices which may be charged by a dealer or producer in respect of the Rubber Insulated Electric Cables and Flexible Cords specified in the schedule hereto annexed:—

SCHEDULE

| S. No. | Size and Type | MAXIMUM SELLING PRICES | | | | | | | | | | | | | | | | | |
|---|----------------------|---|---|---|---|---|---|---|---|--------|-----|--------|----|-----|----|---|-----|----|---|
| | | Zone 'A' | | Zone 'B' | | Zone 'C' | | | | | | | | | | | | | |
| | | (a) Price to dealer per 100 yards | (b) Retail price per 100 yards | (a) Price to dealer per 100 yards | (b) Retail price per 100 yards | (a) Price to dealers per 100 yards. | (b) Retail price per 100 yards | (a) Price to dealers per 100 yards. | (b) Retail price per 100 yards | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | | | | | | | | | | | |
| | | Rs. A. | P. | Rs. A. | P. | Rs. A. | P. | Rs. A. | P. | Rs. A. | P. | Rs. A. | P. | | | | | | |
| I. Single Core Taped, Braided and Compounded 250 Volts.— | | | | | | | | | | | | | | | | | | | |
| 1 | 1/.044" | 9 | 7 | 0 | 10 | 14 | 0 | 9 | 9 | 0 | 11 | 0 | 0 | 9 | 11 | 0 | 11 | 2 | 0 |
| 2 | 3/.029" | 13 | 7 | 0 | 15 | 7 | 0 | 13 | 9 | 0 | 15 | 10 | 0 | 13 | 11 | 0 | 15 | 12 | 0 |
| 3 | 1/.064" | 16 | 3 | 0 | 18 | 10 | 0 | 16 | 6 | 0 | 18 | 13 | 0 | 16 | 9 | 0 | 19 | 1 | 0 |
| 4 | 3/.036" | 17 | 8 | 0 | 20 | 2 | 0 | 17 | 11 | 0 | 20 | 5 | 0 | 17 | 14 | 0 | 20 | 9 | 0 |
| 5 | 7/.029" | 21 | 14 | 0 | 25 | 3 | 0 | 22 | 1 | 0 | 25 | 6 | 0 | 22 | 4 | 0 | 25 | 9 | 0 |
| 6 | 7/.036" | 26 | 4 | 0 | 30 | 3 | 0 | 26 | 8 | 0 | 30 | 8 | 0 | 26 | 12 | 0 | 30 | 12 | 0 |
| 7 | 7/.044" | 34 | 11 | 0 | 39 | 14 | 0 | 35 | 1 | 0 | 40 | 5 | 0 | 35 | 7 | 0 | 40 | 12 | 0 |
| 8 | 7/.052" | 43 | 8 | 0 | 50 | 0 | 0 | 44 | 0 | 0 | 50 | 10 | 0 | 44 | 8 | 0 | 57 | 3 | 0 |
| 9 | 7/.064" | 56 | 14 | 0 | 65 | 7 | 0 | 57 | 9 | 0 | 66 | 3 | 0 | 58 | 4 | 0 | 67 | 0 | 0 |
| II. Single Core, Lead or Alloy Sheathed 250 Volts.— | | | | | | | | | | | | | | | | | | | |
| 10 | 1/.044" | 25 | 5 | 0 | 29 | 2 | 0 | 25 | 15 | 0 | 29 | 13 | 0 | 26 | 9 | 0 | 30 | 9 | 0 |
| 11 | 3/.029" | 29 | 14 | 0 | 34 | 6 | 0 | 30 | 9 | 0 | 35 | 2 | 0 | 31 | 4 | 0 | 35 | 15 | 0 |
| 12 | 1/.064" | 33 | 2 | 0 | 38 | 2 | 0 | 33 | 15 | 0 | 39 | 0 | 0 | 34 | 12 | 0 | 29 | 15 | 0 |
| 13 | 3/.036" | 35 | 7 | 0 | 40 | 12 | 0 | 36 | 4 | 0 | 41 | 11 | 0 | 37 | 1 | 0 | 42 | 10 | 0 |
| 14 | 7/.029" | 42 | 4 | 0 | 48 | 9 | 0 | 43 | 2 | 0 | 49 | 10 | 0 | 44 | 0 | 0 | 50 | 10 | 0 |
| 15 | 7/.036" | 55 | 11 | 0 | 64 | 1 | 0 | 56 | 15 | 0 | 65 | 8 | 0 | 58 | 3 | 0 | 66 | 15 | 0 |
| 16 | 7/.044" | 67 | 4 | 0 | 77 | 5 | 0 | 68 | 11 | 0 | 79 | 0 | 0 | 70 | 2 | 0 | 80 | 10 | 0 |
| 17 | 7/.052" | 86 | 15 | 0 | 90 | 0 | 0 | 88 | 14 | 0 | 102 | 3 | 0 | 90 | 13 | 0 | 104 | 7 | 0 |
| 18 | 7/.064" | 101 | 3 | 0 | 116 | 6 | 0 | 103 | 9 | 0 | 119 | 2 | 0 | 105 | 15 | 0 | 121 | 13 | 0 |
| III. Flat Twin Lead or Alloy Sheathed 250 Volts.— | | | | | | | | | | | | | | | | | | | |
| 19 | 1/.044" | 38 | 12 | 0 | 44 | 9 | 0 | 39 | 11 | 0 | 45 | 10 | 0 | 40 | 10 | 0 | 46 | 12 | 0 |
| 20 | 3/.029" | 47 | 0 | 0 | 54 | 1 | 0 | 48 | 2 | 0 | 55 | 6 | 0 | 49 | 4 | 0 | 56 | 10 | 0 |
| 21 | 1/.064" | 53 | 2 | 0 | 61 | 2 | 0 | 54 | 6 | 0 | 62 | 9 | 0 | 55 | 10 | 0 | 64 | 0 | 0 |
| 22 | 3/.036" | 57 | 1 | 0 | 65 | 10 | 0 | 58 | 5 | 0 | 67 | 1 | 0 | 59 | 9 | 0 | 68 | 8 | 0 |
| 23 | 7/.029" | 74 | 9 | 0 | 85 | 12 | 0 | 76 | 4 | 0 | 87 | 11 | 0 | 77 | 15 | 0 | 89 | 10 | 0 |
| 24 | 7/.036" | 92 | 5 | 0 | 106 | 3 | 0 | 94 | 5 | 0 | 108 | 7 | 0 | 96 | 5 | 0 | 110 | 12 | 0 |
| 25 | 7/.044" | 115 | 0 | 0 | 132 | 4 | 0 | 117 | 6 | 0 | 135 | 0 | 0 | 119 | 12 | 0 | 137 | 11 | 0 |
| 26 | 7/.052" | 143 | 14 | 0 | 165 | 7 | 0 | 147 | 0 | 0 | 169 | 1 | 0 | 150 | 2 | 0 | 172 | 10 | 0 |
| 27 | 7/.064" | 174 | 8 | 0 | 200 | 11 | 0 | 178 | 6 | 0 | 205 | 2 | 0 | 182 | 4 | 0 | 209 | 9 | 0 |
| IV. Flat Twin Lead or Alloy Sheathed with earth conductor 250 Volts.— | | | | | | | | | | | | | | | | | | | |
| 28 | 1/.044" | 41 | 9 | 0 | 47 | 13 | 0 | 42 | 8 | 0 | 48 | 14 | 0 | 43 | 7 | 0 | 49 | 15 | 0 |
| 29 | 3/.029" | 49 | 5 | 0 | 56 | 11 | 0 | 50 | 7 | 0 | 58 | 0 | 0 | 51 | 9 | 0 | 59 | 5 | 0 |
| 30 | 1/.064" | 56 | 7 | 0 | 64 | 14 | 0 | 57 | 12 | 0 | 66 | 7 | 0 | 59 | 1 | 0 | 67 | 15 | 0 |
| 31 | 3/.036" | 60 | 4 | 0 | 69 | 5 | 0 | 61 | 9 | 0 | 70 | 13 | 0 | 62 | 14 | 0 | 72 | 5 | 0 |
| 32 | 7/.029" | 77 | 18 | 0 | 89 | 8 | 0 | 79 | 9 | 0 | 91 | 8 | 0 | 81 | 5 | 0 | 93 | 8 | 0 |
| 33 | 7/.036" | 95 | 9 | 0 | 109 | 14 | 0 | 97 | 9 | 0 | 112 | 3 | 0 | 99 | 9 | 0 | 114 | 8 | 0 |
| 34 | 7/.044" | 118 | 15 | 0 | 136 | 12 | 0 | 121 | 5 | 0 | 139 | 8 | 0 | 123 | 11 | 0 | 142 | 4 | 0 |
| 35 | 7/.052" | 148 | 5 | 0 | 170 | 9 | 0 | 151 | 8 | 0 | 174 | 4 | 0 | 154 | 11 | 0 | 177 | 14 | 0 |
| 36 | 7/.064" | 180 | 1 | 0 | 207 | 1 | 0 | 184 | 1 | 0 | 211 | 11 | 0 | 188 | 1 | 0 | 216 | 4 | 0 |
| V. Two Core Twisted flexible cord 250 Volts Artificial Silk or Glass Cotton Braided. | | | | | | | | | | | | | | | | | | | |
| 37 | 14/.0076 or 6/.012" | 20 | 11 | 0 | 23 | 13 | 0 | 20 | 13 | 0 | 23 | 15 | 0 | 20 | 15 | 0 | 24 | 1 | 0 |
| 38 | 23/.0076 or 9/.012" | 25 | 12 | 0 | 29 | 10 | 0 | 25 | 14 | 0 | 29 | 12 | 0 | 26 | 0 | 0 | 29 | 14 | 0 |
| 39 | 40/.0076 or 16/.012" | 33 | 12 | 0 | 38 | 13 | 0 | 33 | 15 | 0 | 39 | 0 | 0 | 34 | 2 | 0 | 39 | 4 | 0 |
| VI. Circular Twin Braided and Compounded Workshop Flexible 250 Volts.— | | | | | | | | | | | | | | | | | | | |
| 40 | 14/.0076 or 6/.012" | 23 | 2 | 0 | 26 | 10 | 0 | 23 | 5 | 0 | 26 | 13 | 0 | 23 | 8 | 0 | 27 | 0 | 0 |
| 41 | 23/.0076 or 9/.012" | 29 | 12 | 0 | 34 | 3 | 0 | 29 | 15 | 0 | 34 | 7 | 0 | 30 | 2 | 0 | 34 | 10 | 0 |
| 42 | 40/.0076 or 16/.012" | 38 | 4 | 0 | 44 | 0 | 0 | 38 | 8 | 0 | 44 | 4 | 0 | 38 | 12 | 0 | 44 | 9 | 0 |

NOTE.—(1) The "Zones" referred to above are as follows:—

"A" Zone.—F.O.R. Any Railway Station within 100 miles from the ports of Calcutta, Madras, Bombay and Karachi.

"B" Zone.—F.O.R. Any Railway Station within 350 miles from these ports.

"C" Zone.—The whole area outside the "A" and "B" zone limits except the hill stations specified in the schedule 2 annexed to the Department of Industries and Civil Supplies Notification No. F. 22(101)-AP/44 of the 10th June 1944. In such hill stations the maximum prices which may be charged may exceed the relative zone "A" prices by five per cent.

(2) The prices given in the above schedule are applicable to 250 volts grade cables and flexible cords of the types specified and also to their War Emergency Specification alternatives or to similar cables and flexible cords but not of inferior voltage grade to 250 volts.

Bombay, 23rd December 1944

No. 1/2 (159)44-CG (CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies No. F. (22) (57)-CS (C)/44, dated the 29th January 1944, the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged

by a dealer in respect of the brands of playing cards specified below:—

| S. No. | Brands | Wholesale price per dozen | | Retail price per pack. | | | |
|--------|-------------------------|---------------------------|-------|------------------------|-------|----|---|
| | | Rs. | a. p. | Rs. | a. p. | | |
| 1 | Bicycle seconds No. 808 | 9 | 3 | 0 | 0 | 14 | 0 |
| 2 | Great Mogul No. 533 | 8 | 2 | 0 | 0 | 12 | 6 |
| 3 | Caravan | 6 | 2 | 0 | 0 | 9 | 6 |

NOTE—Freight is to be borne by the consignee.

Bombay, 23rd December 1944

No. 1/2 (164)/44-CG (CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices, both wholesale and retail, which may be charged by a dealer in respect of items of Plain White Crochery made in England, as specified in the Schedule hereto annexed :

Provided that in the case of complete tea and coffee sets a discount of 20 per cent. and in the case of dinner sets a

discount of 10 per cent. shall be allowed on these prices, wholesale as well as retail :

Provided further that the wholesale and retail prices so calculated which a dealer in a hill station specified in the Schedule II attached to the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22 (101)-AP./44, dated the 10th June 1944, may charge in respect of an article covered by this notification may exceed the maximum prices calculated as above by 5 per cent. :

Provided further that freight shall be paid by the consignee.

SCHEDULE

| S. No. | Description, make and other particulars | Size | Wholesaler's issue price per dozen | Retailer's issue price per piece |
|--------|---|-------------|------------------------------------|----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| | | | Rs. A. P. | Rs. A. P. |
| 1 | Flat plates and soup plates | 6" Actual | 4 10 0 | 0 8 0 |
| 2 | Ditto | 7" " | 5 3 0 | 0 9 0 |
| 3 | Ditto | 8" " | 6 6 0 | 0 11 0 |
| 4 | Ditto | 9" " | 8 3 0 | 0 14 0 |
| 5 | Ditto | 10" " | 9 3 0 | 0 15 0 |
| 6 | Cover Dishes oval or round | 8" " | 84 0 0 | 8 12 0 |
| 7 | Flat Dishes | 10" " | 16 13 0 | 1 12 0 |
| 8 | Do. | 12" " | 25 3 0 | 2 10 0 |
| 9 | Do. | 14" " | 41 6 0 | 4 5 0 |
| 10 | Do. | 16" " | 58 13 0 | 6 2 0 |
| 11 | Bakers | 8" " | 13 13 0 | 1 7 0 |
| 12 | Do. | 9" " | 16 13 0 | 1 12 0 |
| 13 | Sauce Boat | | 27 10 0 | 2 14 0 |
| 14 | Covered Scallops R/K | | 41 6 0 | 4 5 0 |
| 15 | Covered Sunk | | 32 10 0 | 3 8 0 |
| 16 | Indian Butter Pots | | 2 13 0 | 0 5 0 |
| 17 | Single Egg Cups | | 5 10 0 | 0 9 0 |
| 18 | Fruit Saucers | Small | 4 3 0 | 0 7 0 |
| 19 | Furit Saucers | Large | 4 6 0 | 0 7 3 |
| 20 | Jugs Tankard | 1.3/4 pint | 22 8 0 | 2 5 6 |
| 21 | Jugs Tankard | 1 pint | 19 8 0 | 2 0 6 |
| 22 | Jugs Tankard | 3/4 pint | 19 8 0 | 2 0 6 |
| 23 | Jugs Tankard | 1/2 pint | 16 13 0 | 1 12 0 |
| 24 | Cream Jugs Tankard | 1/2 pint | 16 13 0 | 1 12 0 |
| 25 | Ditto | 1/8 pint | 13 13 0 | 1 7 0 |
| 26 | Sugar Bowls Rugby | | 6 6 0 | 0 11 0 |
| 27 | Covered Sugars | | 33 10 0 | 3 8 0 |
| 28 | Coffee Pots | 2 pints | 55 13 0 | 5 13 0 |
| 29 | Ditto | 1 1/2 pints | 44 6 0 | 4 10 0 |
| 30 | Ditto | 1 pint | 39 0 0 | 4 1 0 |
| 31 | Tea Pots any shape | 2 1/2 pints | 55 12 0 | 5 13 0 |
| 32 | Ditto | 1 1/2 pints | 44 6 0 | 4 10 0 |
| 33 | Ditto | 1 1/2 pints | 89 0 0 | 4 1 0 |
| 34 | Ditto | 3/4 pint | 33 9 0 | 3 8 0 |
| | <i>Cups and Saucers</i> | | | |
| 35 | Breakfast No. 1 | 9 1/2 Ozs. | 10 13 0 | 1 2 0 |
| 36 | Tea No. 2 (Large) | 8 1/2 Ozs. | 9 5 0 | 0 15 6 |
| 37 | Tea No. 4 (Small) | 7 1/2 Ozs. | 9 5 0 | 0 15 6 |
| 38 | Coffee No. 6 | 4 Ozs. | 7 0 0 | 0 12 0 |

Bombay, 23rd December 1944

No. 1/2(165)/44-CG (CS).—In exercise of the powers conferred upon me by sub-section 1 (a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers, in White Crochery made in England, either to mark retail selling prices or to exhibit price list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely :—

(a) Those who are exclusively wholesalers shall exhibit a price list showing both the wholesale and retail prices ;

(b) Those who are retailers, shall, where possible, mark the retail selling prices on the article and where marking is not feasible shall exhibit the price list at a prominent place ;

(c) The prices shall be written or marked legibly in English or in the local language of the district ;

(d) The prices marked or exhibited shall not exceed the maximum price, which for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance.

Bombay, 23rd December 1944

No. 1/2 (167)/44-CG (CS).—In exercise of the powers conferred upon me by sub-section 1 (a) of section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers, wholesalers as well as retailers in Rubber Insulated Electric Cables and Flexible Cords, either to mark retail selling prices or to exhibit a price list at a prominent place in the shop showing clearly the retail selling prices of the said articles and to comply with the following directions, namely :—

(a) Those who are exclusively wholesalers shall exhibit a price list showing both the wholesale and retail prices.

(b) Those who are retailers shall, where possible, mark the retail selling prices on the articles and where marking is not feasible shall exhibit the price list at a prominent place.

(c) The prices shall be written or marked legibly in English or in the local language of the district.

(d) The prices marked or exhibited shall not exceed the maximum price which, for the time being, it is lawful to charge under the Hoarding and Profiteering Prevention Ordinance, 1943.

R. H. PARKER

Joint Secy. to Govt. of India

New Delhi, 23rd December 1944

No. 21 (2)-G.C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the following amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 21 (2)-G.C./44, dated the 22nd August, 1944 :—

In the said notification—

(i) in the tables set forth in the paragraphs 1, 2 and 3, in the heading to column 3, for the figures, letters and word "30th September" the figures letters and word "31st December" shall be substituted ;

(ii) to the Note below paragraph 2, the following shall be added namely :—

"An additional charge not exceeding 0-0-9 pies per lb. may be made over the price for crust leather of the corresponding variety if the leather is produced by the vegetable tanning process known as "Kip-tannage" to cover the extra expenses involved in finishing as E. I. Tanned Buffalo."

(iii) after paragraph 4, the following paragraph shall be added namely :—

"5. For the purposes of this notification the weight ranges for Light, Medium and Heavy buffalo leather are as follows :—

(a) Light and Medium—Up to 32 lbs. per tanned hide or over 16 lbs. per tanned side.

(b) Heavy—Over 32 lbs. per tanned hide or over 16 lbs. per tanned side."

H. AHMED

Dy. Secy. to the Govt. of India

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

PACKING OF FOOTWEAR

New Delhi, 13th January 1945

The following relaxations of the provisions of the Paper Control (Economy) Order, 1944, in respect of packing of footwear are announced :—

1. All boots and walking shoes, full-slippers, and court shoes, and sandals priced at Rs. 6-8-0 per pair or more, made wholly of leather whether hand or staple welted and with or without rubber or wooden heel may be packed in boxes made of board which should not be lined inside or outside with any paper, and no tissue or other packing paper should be inserted inside the box. No label should be affixed to the box. All particulars relating to the contents of the box should be printed, stamped or stencilled on the box itself.

No chappals, half-slippers, and sandals priced at less than Rs. 6-8-0 per pair, made wholly or partly in leather should be packed in boxes made of board, but they may be wrapped in a single sheet of kraft or brown wrapping paper and sealed with a label not exceeding 12 square inches in area on which may be indicated particulars relating to the contents of the packet.

Canvas shoes with rubber soles may be packed loose without a wrapper in board containers each containing not less than 20 pairs. Particulars relating to the contents of

each container may be printed, stamped or stencilled on the container itself. No label or paper lining should be used either inside or outside the container.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

COVERS OF TEXT-BOOKS

New Delhi, 13th January 1945

Publishers who have been allotted newsprint for the printing and publication of text-books may use for the covers of these books cover paper or board in addition to newsprint. The quantity of cover paper or board so used will not be debited to the quantity admissible to the publishers or to the printers concerned under the provisions of the Paper Control (Economy) Order, 1944. The quantity should, however, be shown separately in the quarterly returns.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

INCREASE IN PERMISSIBLE CONSUMPTION

New Delhi, 24th January 1945

As a result of the paper control measures introduced by the Government of India some time ago, the paper supply position is now slightly better and economy has also been achieved in the use of paper for non-essential purposes. It is, therefore, now possible to make a slight relaxation in the provisions of the Paper Control (Economy) Order, 1944.

Accordingly, the Government of India in the Department of Industries and Civil Supplies have decided to increase by 10 per cent the percentages of basic consumption permitted to different types of consumers under the Paper Control (Economy) Order, 1944. All presses and stationers can, with effect from the current quarter, use paper to the extent of 40 per cent of the consumption in 1943. Publishers of text-books can consume paper to the extent of 60 per cent of their consumption in 1939 and publishers of other books to the extent of 40 per cent of their

consumption in 1943. Periodicals and newspapers can likewise print now 40 per cent of the number of pages printed by them in the basic period applicable to them in accordance with the provisions of the Order.

In addition to the general concession referred to above which has been notified by means of a *Gazette Extraordinary* issued on January 24, 1945, the Government of India have also decided to increase by 10 per cent all concessions granted before January 24, 1945, to individual consumers. This concession applicable to individual cases already decided by the Department of Industries and Civil Supplies, is, however, subject to the condition that the additional 10 per cent does not raise the concession now admissible to a figure above 70 per cent of the basic consumption.

GOVERNMENT OF INDIA
CENTRAL BOARD OF REVENUE

ORDER

The 23rd January 1945

C. No. 30-Admn. (Per)/44—The following officiating Appellate Assistant Commissioner of Income-tax has been posted to the Range noted against him in the Bihar and Orissa Income-tax Department with effect from the date noted :—

Mr. K. P. Sinha, Central Range, Patna. Afternoon of the 3rd January 1945.

S. RANGANATHAN
Secretary, Central Board of Revenue